

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 48/MP/2026

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over the assets of Pune-III Transmission Limited in favour of Catalyst Trusteeship Limited for the benefit of REC Limited (including its Assignees, Transferees, Novates) in respect of the Transmission System for Evacuation of Power from Potential Renewable Energy Zone in Khavda areas of Gujarat under Phase-IV (7 GW): Part D.

Petitioner : Pune-III Transmission Limited (PTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Srivastava, Advocate, PTL
Shri Rishabh Dua, Advocate, PTL
Shri Ravi Nair, Advocate, PTL
Shri Ekshat Punwani, Advocate, PTL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for the creation of a security interest over the Petitioner's assets in favour of Respondent No.3/Catalyst Trusteeship Limited for the benefit of the Lender, i.e., Respondent No.2/REC Limited. The learned counsel further submitted that none of the Respondents has filed any reply in the matter despite the notice.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

